

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

118

Appeal No. 651/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3RD SEPTEMBER, 2018, 10:30 A.M.

Name of the Company	Yamini Vyapaar Pvt. Ltd. -Vs- ROC, WB		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① Rantu Kumar Das, Sec. } Position
② Swarnali Das, Sec. }
Da

ORDER

Ld. Pr. CS for the appellant is present.

This is an appeal filed u/s. 252(3) of the Companies Act, 2013 in the capacity as a Director of the applicant company, which is being found not maintainable.

Ld. Pr. CS appearing for the appellant sought permission to withdraw the appeal with liberty to file afresh in the capacity as a shareholder of the company. Permission is granted to withdraw the appeal with liberty to file fresh appeal in the capacity as a shareholder.

Hence, appeal is disposed off accordingly.

Sd

(Jinan K.R.)
Member (J)